

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending 31st day of March 1971, in respect of the following demands entered in the second column thereof : Demands Nos. 25, 50, 60, 70, 71, 82, 95, 105, 114, 127 and 132."

The motion was adopted.

17.10 hrs.

APPROPRIATION (No. 4) BILL*, 1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1969, in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1969, in excess of the amounts granted for those services and for that year".

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA : I introduce† the Bill.

SHRI VIDYA CHARAN SHUKLA : I beg to move†.

"That the Bill to provide for the authorisation of moneys appropriation of moneys out

of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1969, in excess of the amounts granted for those services and for that year, be taken into consideration".

MR. CHAIRMAN : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1969, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The question is ;

"That Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA : I move :

"That the Bill be passed".

MR. CHAIRMAN : The question is :

"That the Bill be passed".

The motion was adopted.

APPROPRIATION (No. 5.) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71.

* Published in the Gazette of India Extra-ordinary part II, section 2 dated 8-12-70.

† Introduced/Moved with the recommendation of the President.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71".

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA : I introduce* the Bill.

SHRI VIDYA CHARAN SHUKLA : I beg to move* :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71, be taken into consideration".

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN : The question is :

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, the Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA : I move :

"That the Bill be passed".

MR. CHAIRMAN : Motion moved :

"That the Bill be passed".

SHRI RANGA (Srikakulam) : All these various motions have become a kind of ritual for us. It is quite possible that my observations may also come to be treated as such, but I would like to request the Minister and the Ministry of Finance not to be so light-hearted but to be serious in regard to the suggestion that has been made repeatedly in this House by so many of us from all parties in favour of economy. Successive Finance Ministers have been promising to effect economy, not retrenchment but economy, and repeatedly they have failed. Successive Finance Ministers have said that it would be and it should be possible to effect an economy of at least three per cent. Some of us have said that an economy of at least five per cent should be effected, but till now nothing has been done. It is my duty to protest against this failure of the Government.

If only they were to achieve an economy of five per cent, it would become possible for us to save quite a lot of money, so much more than what is being paid out to various pensioners and other people, as this Government spends Rs. 4,000 crores every year. The money thus saved can be utilised for various developmental purposes.

From every part of this House and the country there is a cry that the Government should effectively face the challenge posed by unemployment and under-employment. The only difficulty that the Government can raise is that they do not have sufficient funds. Here is an opportunity for them, if only they are determined to effect economy. Therefore, I raise my voice once again in favour of economy and I hope that my hon. friend will derive sufficient strength from our sentiments in favour of economy in his efforts to persuade the various spending Ministries to achieve economy.

SHRI S. KUNDU (Balasore) : The point just mentioned about economy, I think, is very important. Our rate of growth is not what we desire and our production on every front is slowing down. Our exports have fallen and it is a foregone conclusion that we are not going to achieve a rate of growth of seven

* Introduced/Moved with the recommendation of the President.

per cent. It is strange to find that a country like Japan is having a fantastic rate of growth of 14 per cent.

Merely speaking of socialism will not usher in any new or better result for our country. Something positive has to be done and for that, determined steps have to be taken. Before such determined steps are taken, at least there should be a change in attitude towards that direction. Therefore, as Prof. Ranga pointed out, there should be an economy of at least five per cent.

I consider that we are waging a war against poverty, against squalor and against disease, but the Government has not built up its machinery to fight this war. I would like Shri Shukla to make at least one or two announcements in this House. I am really sick to find that when thousands of people do not have houses or anything to eat, Delhi has become a paradise in the midst of a desert. As compared to five lakhs of villages which are still struggling to get a little bit of fresh drinking water, you find that water is being wasted like anything in Delhi. Would the hon. Minister announce a ten per cent cut on all extravagant expenditure? I see the feasting that goes on in dinner tables and I am really surprised at that. When I go to meet officers, I find costly, lovely carpets; we also see the air-conditioning units that bulge out from the Minister's bungalows. Things are changing along with the collar pattern. Are the Ministers and the Government really concerned with the problem of the people? This is not the good way. If the Minister could announce some cuts in all sorts of luxurious and extravagant expenditure, much could be done. Therefore, I request the hon. Minister here and now to stop all extravagant expenditure. Ministers should have smaller rooms and smaller flats. He should bring a Bill putting a ceiling on our income. Nobody should get more than Rs 2,000. Some company directors get Rs. 3 or 4 lakhs, if you include the perquisites. Something should be done; we should take steps to meet these things as a war measure. If you take these measures at least we can meet the aggression of China or Pakistan. Unless we take these measures and build the economic strength of our country it will be difficult. We must be pre-

pared for whatever sacrifices are needed to build up the strength of our country.

SHRI VIDYA CHARAN SHUKLA : Prof. Ranga made an important point about cutting down civil expenditure, non-developmental expenditure. I should say on this point that we have been able to contain the growth of this expenditure although we have not been able to stop the growth of infructuous civil expenditure. To some extent this is the order of the day and the order of the economic pattern that we are evolving that there would be some growth of non-developmental expenditure. Tremendous efforts have been made. I cannot claim great success for these efforts made to cut down unproductive civil expenditure. I concede the point of Prof. Ranga that there is need for cutting down civil expenditure and we need to further tighten our belts. If we cannot reduce it by any percentage, at least we should reduce its growth. We have been able to reduce the growth of civil expenditure in the past few years but I should immediately concede that there is need for further efforts. I can assure the hon. Member that it is engaging our attention and we shall try to do whatever is possible.

Mr. Kundu started on a very good point but degenerated into carpets and air-conditioners and things like that. We are not debating here now who is living in what manner.

SHRI S. KUNDU : It is thinking like a modern socialist. If you are short of words, we can supply you but do not bring in the word 'degeneration'.

SHRI VIDYA CHARAN SHUKLA : I have used the word deliberately in this context. He made a good point; to begin with and said that we should have growth in our economy; it should be at a fast rate and so on and he gave the example of Japan. We should try to do our best. Then he started saying people are living like this; and officers bungalows are like this.

SHRI S. KUNDU : You must save this money and invest in productive enterprises. If you cannot follow the idea, what can I do? For years we have broken our heads on the

[Shri S. Kundu]

stone walls. This time too, should it be a stone wall?.....(Interruptions)

SHRI VIDYA CHARAN SHUKLA : I only say that if he had stayed on the point on which he started it would have been good. Unfortunately he was not here when I was replying to the main debate. I had explained what we are doing and in what manner we propose to do this. I said that there is need for growth in our economic activities and we are trying to do it in a certain way. Some Members might agree with the methods that we are trying and certain others, may not agree with them, but we do agree and we all agree, on this point that the rate of economic growth must become faster for which we would like to have the co-operation and constant advice of Members like Mr. Kundu.

Mr. CHAIRMAN : The question is :

“That the Bill be passed”.

The motion was adopted.

— — —

17.26 hrs.

**DEMANDS* FOR EXCESS GRANTS
(RAILWAYS), 1968—69**

AND

**DEMANDS * FOR SUPPLEMENTARY
GRANTS (RAILWAYS), 1970—71**

MR. CHAIRMAN : The House will now take up items 16 and 17, namely, discussion and voting on the Demands for Excess Grants in respect of the Budget (Railways) for 1968—69 and discussion and voting on Supplementary Demands for Grants in respect of the Budget (Railways) for 1970—71.

Three hours have been allotted for the combined discussion on these items.

**DEMAND No. 16, PENSIONARY CHARGES—
PENSION FUND**

Motion Moved:

“That a sum of Rs. 10,87,651 be gran-

ted to the President to make good an excess on the grant in respect of ‘Pensionary Charges—Pension Fund’ for the year ended the 31st day of March, 1969”.

DEMAND No. 1, RAILWAY BOARD

MR. CHAIRMAN : Motion moved :

“That a Supplementary sum not exceeding Rs. 5,08,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of Railway Board.

**DEMAND No. 2, MISCELLANEOUS
EXPENDITURE**

MR. CHAIRMAN : Motion moved :

“That a Supplementary sum not exceeding Rs. 25,18,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of Miscellaneous Expenditure.”

**DEMAND No. 4, WORKING EXPENSES—
ADMINISTRATION**

MR. CHAIRMAN : Motion moved :

“That a Supplementary sum not exceeding Rs. 5,87,89,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of Working Expenses—Administration.”

**DEMAND No. 5, WORKING EXPENSES—
REPAIRS AND MAINTENANCE**

MR. CHAIRMAN : Motion moved :

“That a Supplementary sum not exceeding Rs. 14,76,89,000 be granted to the President to defray the charges which will come in course of payment during

*Moved with the recommendation of the President.